

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.340/2001.

Thursday this the 24th day of May 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

A. Marimuthu,
Jamedar Peon,
Office of the Senior Divisional
Mechanical Engineer,
Southern Railway,
Diesel Loco Shed, Erode. Applicant

(By Advocate Shri TC Govindaswamy)

vs.

1. Union of India, represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., Madras-3.
2. The Chief Personnel Officer, Southern Railway, Headquarters Office, Park Town P.O., Madras-3.
3. The Senior Divisional Personnel Officer, Southern Railway, Palghat Division, Palghat.

Respondents

○ (By Advocate Shri K.Karthikeya Panicker)

The application having been heard on 24th May 2001,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant, a physically handicapped person, was cleared for appointment on a Group 'C' post by letter dated 26th September 1980 of the Directorate General of Employment and Training, Vocational Rehabilitation Centre for Physically Handicapped, Guindy, Madras. However, for want of vacancy in

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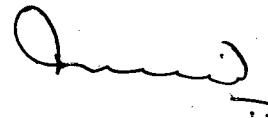
Group 'C' post, the applicant was appointed on a Group 'D' post in the year 1982. The applicant accepted the post and requested that as and when a vacancy would arise, he should be considered for appointment to a Group 'C' post. His several requests made in that regard have not been favoured with any reply. The latest representation A-9 dated 1.2.2001 was forwarded to the Chief Personnel Officer (R-2) by the Senior Mechanical Engineer, Diesel, Erode. This representation also has not been considered and disposed of. Under these circumstances, the applicant has filed this application for a declaration that he is eligible to be considered for appointment against a Group 'C' vacancy in the Railways reserved for physically handicapped and for a direction to the respondents to consider the applicant accordingly and to grant him consequential benefits.

2. When the O.A. came up for hearing, learned counsel on either side agree that the application may be disposed of directing the 2nd respondent to consider the representation (A-9) submitted by the applicant and to give him an appropriate reply within a reasonable time.

3. In the light of the above submission made by the learned counsel, the application is disposed of directing the

2nd respondent to consider the representation(A-9) submitted by the applicant in the light of the rules and instructions on the subject and to give the applicant an appropriate reply within a period of three months from the date of receipt of a copy of this order. No costs.

Dated the 24th May, 2001



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred in the Order :

Annexure A-9 : True copy of the letter dated 1.2.2001 addressed to the 2nd respondent.